Suppl. Cause List No. 1 Sr. No. 03

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 60/2015 IA No. 1/2015

Mohd. Manir and others

...Applicant

Through:-Mr. Abrar Ahmed Khan, Advocate

v/s

State of J&K and Anr.

...Non-applicant

Through: - Mr. A. M. Malik, Dy. AG

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicants seeks to withdraw the present application. The prayer is granted.

The bail application is, accordingly, dismissed as withdrawn.

(PUNEET GUPTA) JUDGE

Jammu 09.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No